

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-560 038.

Dated:- 15 APR 1994

APPLICATION NUMBER: 853 of 1993.

APPLICANTS:

Sri.Basappa Pakeerappa v/s.
T.e.

RESPONDENTS:

Divisional Personnel Officer,
Southern Railway,Mysore and Others.

1. Sri.N.Y.Guruprakash,
Advocate, No. 612,
Chandra Building,
Avenue Road, Bangalore-2.
2. The Divisional Personnel Officer,
Southern Railways, Mysore Division,
Mysore.
3. Sri.M.N.Venugopala Gowda, Advocate,
No.8/2, First Floor, R.V.Road,
Bangalore-4.

Subject:- Forwarding of copies of the Orders passed by the
Central administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/
STAY ORDER/INTERIM ORDER/, passed by this Tribunal in the above
mentioned application(s) on 30th March, 1994.

Issued on
15/4/94

R.

of
c

S. Shashikumar
for DEPUTY REGISTRAR^{5/4}
JUDICIAL BRANCHES.

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CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH, BANGALORE

ORIGINAL APPLICATION NO.853/93

WEDNESDAY THIS THE THIRTIETH DAY OF MARCH, 1994

MR. JUSTICE P.K. SHYAMSUNDAR VICE CHAIRMAN

MR.T.V. RAMANAN

MEMBER (A)

Shri Basappa Pakeerappa,
Occupation Service,
R/o Sri Renuka Prasanna,
Mote Bennur, Byadagi Taluk,
Dharwad District

Applicant

(By Advocate Sh.N.Y. Guruprakash)

v.

1. Divisional Personnel Officer,
Southern Railway,
Mysore

2. Assistant Engineer,
Southern Railway,
Davangere,
Chitradurga District

3. Permanent Way Inspector,
Southern Railway,
Rani Bennur, Dharwad District

Respondents

(By learned Standing Counsel)
Shri A.N. Venugopal

ORDER

MR. JUSTICE P.K. SHYAMSUNDAR, VICE CHAIRMAN

After hearing both sides at the stage of admission, we think the order reverting the applicant without telling him the reason therefor is not sustainable. In this case, it was necessary for the Department to issue a show cause notice preceding the action taken to reversion. We think the applicant should have been given an opportunity



of being heard before being reverted. We, therefore, quash the impugned order dated 17.7.93 produced at Annexure-5 without prejudice to the right of the respondents to take appropriate action in accordance with law. Now that the impugned order is quashed, the applicant will be, until further development takes place, entitled to work as Keyman. No costs.

Sdr

(T.V. RAMANAN)
MEMBER (A)

Sci -

(P.K. SHYAMSUNDAR)
VICE CHAIRMAN

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Re Speaker
SECTION OFFICER 5/4
L ADDITIONAL ATTACHE TRINITY
ALL INFORMATION DENCH
BAGALORE